

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.102
New IA/2873/ND/2024 in IB/165/ND/2024

IN THE MATTER OF:

Tourism Finance Corporation Of India Limited	...	Applicant
Versus		
Genesis Infratech Private Limited	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2873/ND/2024:-

This application has been filed under Rule 11 of the NCLT Rules on behalf of the Corporate Debtor seeking to bring on record the additional documents. Ld. Counsel for the Respondent in IA/2873/ND/2024 is present through VC and has submitted that they have no objection, if the present application i.e. IA-2873/2024 for bringing on record the additional documents stands allowed.

Considering the facts and circumstances of the case and submissions made by both the parties, IA-2873/2024 stands **allowed** and additional documents taken on record. List the main matter on **31.05.2024** for reply arguments.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)